

(10)

Central Administrative Tribunal  
Principal Bench

OA 3303/2001

New Delhi, this the 25th day of September, 2002.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. B.N. Som, Vice Chairman (A)

Shri Puran Chand Kathuria  
S/o Late Shri Behari Lal Kathuria  
R/o House No.4, A.R. Complex  
Sector-13, R.K. Puram  
New Delhi-110066.

... applicant

(By Advocate: Shri K.R. Sachdeva)

Versus

1. Govt. of National Capital Territory of Delhi through Chief Secretary Govt. of NCT, Delhi.
2. Director Directorate of Training & Technical Education Muni Maya Ram Marg Pitampura Delhi-110088.
3. Principal Industrial Training Institute Govt. of Delhi Malviya Nagar New Delhi-110017.


... Respondents


(By Advocate: Shri Harvir Singh)

ORDER (Oral)

By Justice Mr. V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present applicant because of the pendency of the appeal. Accordingly, the present OA is dismissed as withdrawn without expressing any opinion on the merits of the matter. It would be appropriate if the appeal would be decided preferably within a period of six months.

  
(B.N. Som)  
Vice Chairman(A)

  
(V.S. Aggarwal)  
Chairman

/shyam/